



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक १८]

सोमवार, मार्च ३०, २०२०/चैत्र १०, शके १९४२

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Symbiosis Skills and Open University (Amendment) Act, 2020 (Mah. Act No. XVII of 2020) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVII OF 2020.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 30th March 2020)

An Act to amend the Symbiosis Skills and Open University Act, 2017

WHEREAS, it is expedient to amend the Symbiosis Skills and Open University Act, 2017, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-first year of the Republic of India as follows :—

1. This Act may be called the Symbiosis Skills and Open University (Amendment) Act, 2020. Short title.

2. In the long title of the Symbiosis Skills and Open University Act, 2017 (hereinafter referred to as "the principal Act"), for the word "Open" the word "Professional" shall be substituted. Amendment of long title of Mah. XXXVII of 2017.

Amendment
of preamble of
Mah. XXXVII
of 2017.

3. In the preamble to the principal Act, for the word “Open” the word “Professional” shall be substituted.

Amendment
of section 1 of
Mah. XXXVII
of 2017.

4. In section 1 of the principal Act, in sub-section (1), for the word “Open” the word “Professional” shall be substituted.

Amendment
of section 2 of
Mah. XXXVII
of 2017.

5. In section 2 of the principal Act, in clause (xxix), for the word “Open” the word “Professional” shall be substituted.

Amendment
of section 3 of
Mah. XXXVII
of 2017.

6. In section 3 of the principal Act,—

(1) in sub-section (1) for the word “Open” the word “Professional” shall be substituted;

(2) in sub-section (2), for the word “Open” the word “Professional” shall be substituted;

(3) in sub-section (5), for the word “Open” the word “Professional” shall be substituted.